

ters at Katihar and Daltonganj are scheduled to be commissioned into service during the current financial year (1990-91), the Studio Centre at Patna is expected to be commissioned during 1992-93. In addition, a TV Studio Centre is also envisaged to be set up at Ranchi as a spill over from the Seventh Plan.

Besides, Doordarshan's Annual Plan for the year 1990-91 also includes establishment of additional TV transmitters in the country, the locations of which depend on inter-se priority for extension of TV service to unconverted parts of the country.

#### **Legal Aid to Adivasi in Rajasthan**

5851. SHRI NANDLAL MEENA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the allocation made for providing legal aid to Adivasis in Rajasthan during 1988-89, 1989-90 and 1990-91 respectively

and the amount spent therefrom, year-wise; and

(b) the steps proposed to be taken for removing the difficulties likely to be faced during the current year in providing legal aid to them due to unrealistic classification of the amount?

THE MINISTER OF SURFACE TRANSPORT AND MINISTER OF COMMUNICATIONS (SHRI K.P. UNNIKRISHNAN): (a) and (b). In Rajasthan, legal aid is being provided to the Scheduled Castes and Scheduled Tribes irrespective of their income and to such other persons whose annual income from all sources does not exceed Rs. 6,000/- - No separate budget allocation has been made for providing legal aid to Adivasis in Rajasthan. However, the budget provided for legal aid and the expenditure incurred by the Rajasthan Legal Aid and Advice Board during the year 1988-89, 1989-90 and 1990-91 are as under:—

<i>Year</i>	<i>Budget allocation</i>	<i>Amount spent</i>
1	2	3
1988-89	5,00,000/-	4,92,00/-
1989-90	5,00,000/-	4,15,698/-
1990-91	5,00,000/-	The financial year is effective from 1st April, 1990.

[English]

#### **Implementation of New Import Export Policy**

5852. SHRI PRATAPRAO B. BHOSALE: Will the Minister of COMMERCE be pleased to state:

(a) whether steps have been taken to implement the new Import-Export Policy;

(b) whether all licensing offices across the country have also been geared for implementation of this new policy; and

(c) if so, the details thereof?

THE MINISTER OF ENERGY AND  
MINISTER OF CIVIL AVIATION (SHRI ARIF  
MOHAMMAD KHAN): (a) Yes, Sir.

(c) A Statement is attached.

### STATEMENT

1. Suitable instructions have been given to all Licensing Offices to ensure that the requirements of bonafide exporters and actual users are met efficiently and at the same time to curb the misuse of provisions by unscrupulous elements. They have been directed to hold monthly Grievance Committee Meetings on regular basis. Apart from the practice of meeting the representatives of Trade and Industry through the mechanism of hhooked interview, one hour every day will be earmarked by the Deputy Chief Controller and above for granting open/unbooked interviews to deal with the unforeseen and pressing difficulties faced by the Trade and Industry in a positive problem solving spirit. Outstation parties will be given precedence over others so that they are not forced to stay extra day. Counter assistance will be set up in all regional offices so that deficiencies are pointed out and got corrected there and then before the applications are formally submitted. Any subsequent objections will have to be pointed out only with the approval of the Head of Office. The Heads of the Licensing Offices have been asked to conduct Case Studies to an extent of 5% of Licensing and Cash Assistance Files to ensure that the disposal was done within the prescribed time frame as per Policy and the deficiencies have not been raised in piecemeal
2. The Agenda of various Inter-Departmental Committees will be available with the PRO two days before the meeting and the minutes will be available with the counter within 48 hours after the meeting so that the applicants can know the decisions on the spot.
3. In order to curb misuse of the provisions by unscrupulous elements, it has also been decided that the applications for the Importer-Exporter code Nos. will be scrutinised by an Inter-Departmental Screening Committee. For this purpose, Enforcement Teams have also been asked to make at random, on the spot checks to ensure that the particulars given by the applicants are correct.
4. There will be a close monitoring hereafter by the Headquarters Office of the Chief Controller of Imports and Exports and its Regional Offices.
5. In order to reach the services of C.C.I&E organisation nearer the door step of Trade and Industry, it has been decided in principles to open new offices at Pune, Coimbatore, Baroda, and Panipat. The Regional Offices at Jaipur, Varanasi, Moradabad, Cochin, Patna and Tuticorin are also being upgraded, Tuticorin Office is also proposed to be shifted to Madurai to better cater to the needs of exporters in this region.